GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Social Welfare Department – Rule of Reservation in promotions in favour of Scheduled Caste/Scheduled Tribe employees – Amendment to G.O.Ms.No.5, SW (ROR1)Department, dated.14-2-2003 – Issued.

SOCIAL WELFARE (ROR1) DEPARTMENT

G.O.Ms.No.26

Dated.20-02-2009. Read the following:-

- 1. G.O.Ms.No.5, SW(ROR1) Dept., dated.14-2-2003.
- 2. G.O.Ms.No.2, SW(ROR!)Dept., dated.9-1-2004.
- From the CSW, AP, Hyderabad, Lr.No.R1/12131/2008, dated.20-11-2008.

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In the G.O. first read above, orders were issued to implement rule of reservation in promotions to ensure adequate representation of Scheduled Castes and Scheduled Tribes in services to the extent of 15% and 6% respectively. Accordingly, comprehensive guidelines were issued for implementing the rule of reservation vide G.O. second read above.

2. It was brought to the notice of the Government that certain Engineering Departments in the State are resorting to make in charge arrangements for holding higher promotional posts instead of effecting promotions/adhoc promotions as there are certain court cases pending regarding finalization of seniority. Hence, requests are made to implement rule of reservation in favour of Scheduled Castes/Scheduled Tribes while making incharge arrangements for holding higher promotional posts and also to insert the words "with consequential seniority" in consonance with Article 16 4 (A) of Constitution of India (85th Amendment, Act, 2001) in the operative part of the G.O.Ms.No.5, Social Welfare (ROR.1) Department, dated. 14-2-2003.

3. In view of the above, and the circumstances reported by the Commissioner of Social Welfare, AP, Hyderabad in the letter third read above, Government, after careful examination of the matter, hereby decide to amend the G.O.Ms.No.5, Social Welfare (ROR.1) Department, dated.14-2-2003, to ensure implementation of rule of reservation in favour of Scheduled Castes /Scheduled Tribes in services effectively.

4. Accordingly, the following amendment is issued to the orders issued in G.O.Ms.No.5, S^L(SW.ROR.1) Dept., dated.14-2-2003.

AMENDMENT

In the said G.O.,

(1) for paragraph 4(a), the following shall be substituted, namely;

"(a) Reservation shall be implemented with consequential seniority in favour of Scheduled Castes and Scheduled Tribes in promotion in all categories of posts in all State Government Departments with immediate effect". (2) after paragraph 4(g), the following shall be added, namely:

"(h) For the purpose of achieving adequacy of Scheduled Castes / Scheduled Tribes in services, the Rule of Reservation in making incharge arrangements in exigencies of administration for holding higher promotional posts shall be followed, whenever such arrangements are made after obtaining relaxation of Rule 10 (h) of A.P. State and Subordinate Service Rules, 1996

Note: The incharge arrangements for holding higher promotional posts/ adhoc promotions already made by observing the rule of reservation in favour of Scheduled Castes / Scheduled Tribes shall be continued to achieve the objective of implementation of rule of reservation in favour of Scheduled Castes / Scheduled Tribes in services".

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

P. RAMAKANTH REDDY CHIEF SECRETARY TO GOVERNMENT.

То

All Departments of Secretariat, A.P., Hyderabad

All Heads of Departments.

All District Collectors.

Copy to the Registrar, A.P.High Court, Hyderabad.

Copy to the Registrar, Andhra Pradesh Administrative Tribunal, A.P., Hyd. The Commissioner of Printing and Stationery, A.P., Hyderabad (with a request to print and furnish 400 copies)

P.S. to Chief Secretary to Government.

P.S. to Secretary to Government (Ser.), General Administration Dept..

P.S. to Secretary to Government, Law Department.

P.S. to Principal Secretary to Government, Social Welfare Department.

P.S. to Secretary to Government (TW), Social Welfare Dept.

P.S. to Principal Secretary to C.M.

P.S. to Special Secretary to C.M., A.P., Hyderabad.

P.S. to Minister for Social Welfare, A.P., Hyderabad.

P.S. to Minister for Tribal Welfare, A.P., Hyderabad.

The General Administration (Ser.D) Department.

Copy to Law(J) Dept.

SF/SCs.

// FORWARDED BY ORDER //